

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A. NO. 163/93

in O.A. 269/93.

Date of Order: 29-3-93.

Between:

1. M.C. Nallappa ✓
2. P. Ramanjaneyulu ✓
3. K. Srinivasulu ✓
4. B. Nagarjuna. ✓
5. S. Mahabub Peeran ✓
6. G. Venkateswarlu ✓
7. G. Somanna. ✓
8. S. Khader Basha ✓

10. Shaik Tahir Basha
11. P. Subbarayudu ✓
12. K. V. Chalapathi. ✓
13. M. Nagaraja Rao ✓
15. N. Jayaramulu. ✓

.. Applicants.

and

1. Union of India, rep. by the Secretary,
Ministry of Communications,
New Delhi-1.
2. Director of Postal Services
O/o the Postmaster General,
APSR Kurnool-5. ✓
3. Superintendent RMS
AG Division, Guntakal-801. ✓
4. Sub Record Officer (SRO)
RMS AG Division, Anantapur-1. ✓
5. Head Record Officer (HRO)
RMS AG Division, Guntakal -801.
6. Sub Record Officer (SRO)
RMS AG Division, Kurnool-3. ✓
7. Inspector RMS 1st Sub Division SRO,
Hindupur-201. ✓

.. Respondents.

For the Applicants: Mr. T. Jayant, Advocate ✓

For the Respondents: Mr. N. R. Devraj, Sr. CGSC. ✓

CORAM:

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (JUDL)

(P.T.O.)

The Tribunal made the following Order:-

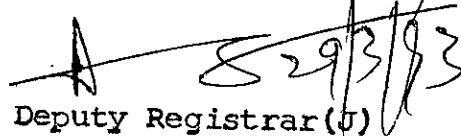
This application is filed by the 15 applicants herein questioning the orders passed setting aside their selection and appointment in April and May 1992 as Extra Departmental Mail Man (EDMM)

In the OA, M.A.163/93 is moved by Mr.Jayant, for the applicants seeking permission to file a single OA, on behalf of all the applicants in the main O.A. We have heard Mr.Jayant, for the applicant and Mr.Devraj, for the respondents. During the course of the hearing of the MA, Mr.Jayant submitted that he is withdrawing MA.163/93 and that suitable orders may be passed in the OA by permitting the applicants to restrict the prayer to only one of the applicant. In view of the submission made by Mr.Jayant, we dismiss M.A 163/93 as withdrawn and further permit Mr.Jayant to restrict the prayer in the main OA to only one of the applicants in the main OA. The other applicants in the OA would be at liberty to file separate OAs in accordance with law.

On 25.2.93 the Division Bench of this Tribunal had passed interim orders directing the respondents to maintain status quo with regard to the posts the applicants are holding as on 25-2-93 till today. In view of the orders passed today permitting the applicants, excepting in the main O.A, to file separate OAs, we feel that it would be fit and proper to extend the interim order dt. 25.2.93 until a fortnight and accordingly extend the same till 14-4-93.

The Advocate for the applicants shall carryout the required ~~xxx~~ amendments to this OA by restricting the relief to one of the applicants within 10 days. List the OA for admission hearing after the said amendments are carried out.

Eventhough we have directed the respondents as per orders dt. 25-2-1993 to produce the letter dt. 18.7.89 of the Circle office referred to in Annexure A-2, Mr.Devraj wanted further time to produce the said letter. The said letter is to be produced by the respondents on the next hearing date.


Deputy Registrar (J)

P.G.D.V

To

1. The Secretary, Union of India,
Ministry of Communications, New Delhi-1
2. The Director of Postal Services,
O/o the Postmaster General, APSR, Kurnool-5.
3. The Superintendent RMS AG Division, Guntakal-801.
4. The Sub Record Officer (SRO) RMS AG Division, Anantapur-1.
5. The Head Record Officer (HRO) RMS AG Division, Guntakal-801.
6. The Sub Record Officer (SRO) RMS AG Division, Kurnool-3.
7. The Inspector RMS 2st Sub Division, SRO, Hindupur-201.
8. One copy to Mr T. Jayant, Advocate, CAT. Hyd.
9. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
10. One spare copy.

pvm

28/1/2013

TYPED BY _____ COMPARED BY _____
CHECKED BY (3) APPROVED BY _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

To be listed before 1914-83

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 29 - 3 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No. 163(93)
in

O.A. No. 269/93.

T.A. No. (W.P. No.)

Admitted and Interim directions issued

Allowed

Disposed of with directions

Dismissed as withdrawn.

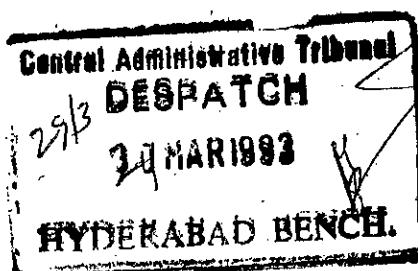
Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 69/93

Between:

M.C.Nallappa. ✓

Date of Order: 13-4-93.

and

... Applicant.

1. Union of India, rep. by the Secretary, Ministry of Communications, New Delhi-1.
2. Director of Postal Services, O/o PMG APSR, Kurnool-5.
3. Superintendent, RMS AG Division, Guntakal-801
4. Sub Record Officer (SRO) RMS AG Division, Anantapur-1.

... Respondents.

For the Applicant: Mr.T.Jayant, Advocate

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

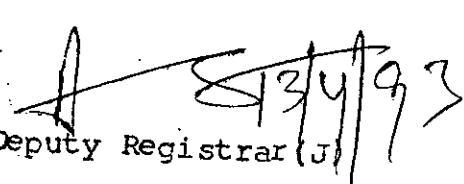
THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
AND

THE HON'BLE MR.P.T.TIRUVENGADAM : MEMBER(ADMN)

The Tribunal made the following Order:-

Admit. Post for final hearing alongwith
O.A.221/93 and 222/93 in the usual course, for counters in the
meanwhile.

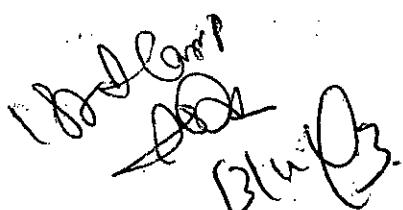
Status-quo as on today until further orders.


Deputy Registrar (J)

To

1. The Secretary, Union of India, Min.of Communications, New Delhi-1.
2. The Director of Postal Services O/o PMG APSR, Kurnool-5.
3. The Superintendent, RMS AG Division, Guntakal-801.
4. The Sub Record Officer (SRO) RMS AG Division, Anantapur-1.
5. One copy to Mr.T.Jayant, Advocate, CAT.Hyd.
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7. One spare copy.

pvm



TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

DATED: 13 - 4 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 269/93.

T.A.No.

(W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

